

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.10 OF 1999

Wednesday this the 6th day of January, 1999.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

K. Subramanian,  
S/o Kathamuthu, Aged 48 years  
Traffic Porter, Southern Railway,  
Mettur Dam, residing at  
Railway quarter No.C.28,  
Mettur Dam, Salem.

....Applicant

(By Advocate Mr. Martin G. Thottan)

VS

1. Union of India represented by the General Manager, Southern Railway, Headquarters Office, Park Town PO, Madras.3.
2. The Senior Divisional Personnel Officer, Southern Railway, Palghat Division, Palghat.
3. The Senior Divisional Safety Officer, Southern Railway, Palghat. ....Respondents

(By Advocate Mr. Thomas Mathew Nellimootil)

The application having been heard on 6.1.99, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

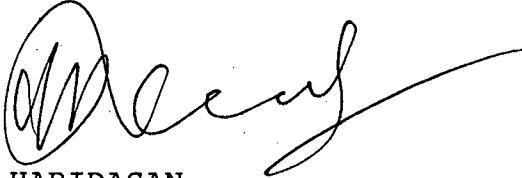
The applicant has filed this application for a declaration that he is entitled to be restored back to the post of Pointsman 'B' which was previously held by him and to have his seniority counted. He had made a representation (A6) before second respondent claiming this benefit. This representation has not so far been considered and disposed of.

2. When the application came up for hearing learned counsel for the applicant states that the applicant may be permitted to file a comprehensive representation projecting his grievances and that the

application may be disposed of with a direction to the second respondent to consider such representation, if made, within a stipulated time. Learned counsel for respondents has no objection in such a direction being given to the second respondent.

3. In the light of the submission by the learned counsel on either side and as agreed to by them, in the interest of justice the application is disposed of permitting the applicant to make a comprehensive representation before the second respondent in regard to his grievances within ten days from today and with a direction to the second respondent that if such a representation is made, the same shall be considered and disposed of ~~xxxxxxxx~~ in accordance with the rules and instructions on the subject within a period of two months from the date of receipt of the representation. There is no order as to costs.

Dated the 6th day of January, 1999.



A.V. HARIDASAN  
VICE CHAIRMAN

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LIST OF ANNEXURE

1. Annexure A6: True copy of representation dated 27.7.97 submitted by the applicant to the second respondent.

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